

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 113**

**CP (IB) No. 18/Vol./Chd/Pb/2021**

**IN THE MATTER OF**

**Bl Information Software India Private ...  
Limited**

**Liquidator**

**Under Section: 59 IBC 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Liquidator : Mr. Vaibhav Sahni, Advocate**

**ORDER**

Heard the submissions made by the counsel for the Liquidator. As per the provisions of Section 39(3) of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017, counsel for the Liquidator is directed to file Form H within one week. Post this matter after 10 days.

Let the matter be posted to 30.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**